

FIR No.126/11
u/s 186/353/34 IPC
PS Punjabi Bagh

11.01.2021

File taken up today at the request of applicant / accused Inder Pal Singh for furnishing fresh bail bond.

Present: Ld. APP for the State.

Accused / applicant with ld. Counsel and new surety Sh. Fateh Singh.

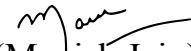
Old surety Sh. Savinder Kaur is also present.

Bail bond furnished and accepted.

Old surety stands discharged. Her original document / endorsement, if any, be returned / cancelled as per rules.

Application disposed of accordingly.

The NDOH of application i.e. 15.01.2021 stands cancelled.


(Manish Jain)

MM-01(West)/THC:Delhi

11.01.2021

e-FIR No.11/2020
u/s 411 IPC
PS Punjabi Bagh

11.01.2021

Present: Ld. APP for the State.

Sh. Rahul Madan, Id. Remand Advocate for the accused.

Accused produced through VC.

It is submitted by the accused that he has not received the copy of charge sheet. Despite directions to the jail superintendent vide order dated 08.09.2020, copy of the charge sheet has not been supplied to the accused. Jail superintendent is directed to supply the same today itself.

Matter is adjourned for production of accused through VC on 15.01.2021.


(Manish Jain)

MM-01(West)/THC:Delhi

11.01.2021

FIR No.023/2021
u/s 379/411/34 IPC
PS Punjabi Bagh

11.01.2021

Present: Ld. APP for the State.

All four accused Nathaniya, Asha, Muskan and Munna @ Jyoti

Ld. Counsel for all four accused.

Arguments heard on bail applications moved by all accused persons.

Vide this common order, I shall dispose off all four applications moved on behalf of accused persons.

It is submitted by ld. counsel for the accused / applicants that they have been falsely implicated in the present case. It is further submitted that nothing has been recovered from the possession of the accused. It is also submitted that alleged recovery has already been effected and accused / applicants are no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that accused may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicants Nathaniya, Asha, Muskan and Munna @ Jyoti are no more required for any custodial interrogation. Hence, all four accused are admitted to bail on furnishing bail bond in the sum of Rs.10,000/- each with one surety of like amount subject to following conditions:-

1. That they shall not tamper or intimidate the witnesses.
2. That they shall appear on each and every date of hearing if they be summoned as an accused.
3. That they shall furnish his address as and when they changes the same.

Application is accordingly disposed off.

Bail bond furnished and accepted till 12.01.2021. Let the same be verified for date fixed i.e. 12.01.21.


(Manish Jain)

MM-01(West)/THC:Delhi
11.01.2021

FIR No.0967/2020
u/s 279/337 IPC
PS Punjabi Bagh

11.01.2021

An application for modification of the order dated 22.12.2020 has been filed.

Present: Ld. APP for the State.

Ld. Counsel for the applicant

It is submitted that the applicant could not arrange the FD of Rs.3 lakhs since the amount stated by IO is huge. It is therefore submitted that the vehicle be released on the value of a lesser amount.

It is observed that vide order dated 22.12.2020 the vehicle in question was ordered to be released on furnishing of FD in compliance with MACT rules. The applicant is seeking the modification / review of the order, the power which is not vested with the criminal court. Accordingly, the applicant is advised to approach the appropriate forum for any modification of the orders passed by this court. Further, in order to secure the claim of the victim in MACT, the uninsured vehicle shall not be released on an amount lesser than required by law.

The application is accordingly disposed of as dismissed.


(Manish Jain)

MM-01(West)/THC:Delhi

11.01.2021